Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 453/2008. This, the 18th day of March, 2009.

Hon'ble Mr. M. Kanthaiah, Member (J) Hon'ble Dr. A. K. Mishra, Member (A)

Tushar Kanti Pal, aged about 59 years, S/o Late Sri Panna Lal Pal, resident of House No. 84/270, Katr Maqboolganj, Lucknow.

Applicant.

By Advocate Sri Umesh Srivastava for Sri Praveen Kumar.

Versus

- Union of India, through the General Manager, Northern Railway, Baroda House, Lucknow.
- 2. The Financial Advisor and Chief Accounts Officer, Northern Railway, Baroda House, Lucknow.
- 3. The Sr. Divisional Finance Manager, Northern Railway, Hazratgani, Lucknow.
- 4. The Senior Assistant Financial Advisor, Northern Railway, Workshop, Alambagh, Lucknow.

Respondents.

By Advocate Sri D. Awasthi for Sri Azmal Khan.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard both sides.

- 2. The applicant has filed the O. A. challenging the impugned order dated 30.7.2003 (Annexure-1) passed by the disciplinary authority and thereafter he also filed appeal(Annexure.11) before the Respondent No. 2 and the same is still pending. When the appeal is still pending, issuing of any direction in respect of the claim of the applicant is not maintainable at this stage.
- 3. In view o the above, the O.A. is disposed of with a direction to the respondent No. 2 to dispose of the pending appeal dated 20.11.2006

(Annexure-11) with a reasoned order as per rules within a period of two months from the date of supply of copy of this order. No costs.

(Dr. A. K. Mishra) Member (A)

(M. Kanthaiah)

Member (J)

18.03.2009

V.